

Violation of Lotteries Regulation in Kerala

2394. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of the action taken by Government on the reports submitted by the Government of Kerala since 2006 onwards, about the violations of the Lotteries Regulation Act, 1998 and Lotteries Regulation Rules, 2010 by promoters/distributors/selling agents of paper based lotteries organized by Sikkim, Arunachal Pradesh and Bhutan, who were operating in the State of Kerala; and

(b) whether Government intends to ban the lotteries organized by the above States in other States and the Royal Government of Bhutan in our country, in view of the violations and irregularities reported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of Kerala had filed a representation on 18.6.2010 regarding violation of the provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010 by the lotteries run by State Government of Sikkim as well as the Royal Government of Bhutan. The Government of Kerala had sought intervention of the Central Government to ban the lotteries run by the State of Sikkim and the Royal Government of Bhutan. Accordingly, the matter was examined in the Ministry of Home Affairs and a Notice was given to the Government of Sikkim on 7.12.2010 in accordance with the Rules. As regards, complaints against Royal Government of Bhutan, the matter was taken up with the Royal Government of Bhutan through the Ministry of External Affairs where the concerns of the State Government of Kerala were conveyed to the Government of Bhutan. The Royal Government of Bhutan has since cancelled their agreement with their distributors and stopped operation of lotteries from 18th August, 2011. The irregularities complained against the lotteries of Sikkim have since been rectified by the Government of Sikkim.

Audited records of NGOs

2395. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of NGOs who had received foreign funds during 2006, 2007, 2008 and 2009;

(b) the quantum of foreign funds received, year-wise;

(c) whether such NGOs are submitting audited records as required under the existing laws;

(d) if not, the nature of action taken to ensure getting audited records; and